

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-93/2006 in  
OA-2546/2004

New Delhi this the 2<sup>nd</sup> day of November, 2006.

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)  
Hon'ble Mrs. Chitra Chopra, Member(A)

Brahm Dutt,  
S/o sh. Bhudha,  
R/o Vill.&PO Tilpat,  
Distt. Faridabad(Har.)

.... Petitioner

(through Sh. Yogesh Sharma, Advocate)

Versus

1. Sh. S.P. Tyagi,  
Chief of the Air Staff,  
Air Head Quarters,  
Vayu Bhawan,  
New Delhi.

2. Sh. V.K. Kwatra,  
Commanding Officer,  
No.56, Air Stores Park,  
Air Force, Sector-IV,  
Faridabad (Har.).

.... Respondents

(through Sh. Hari Nath Ram, Advocate)

ORDER (Oral)

Hon'ble Mr. Justice M.A. Khan, Vice-Chairman(J)

The respondents have filed compliance affidavit with which a copy of the speaking order dated 22.09.2006 has been enclosed and a copy of the same has been received by the learned counsel for petitioner. The learned counsel for the petitioner has submitted that the order has not been passed in accordance with law. He has requested that the present proceedings may be dropped with liberty to the petitioner to seek remedy against the order passed by the respondents in accordance with law. We agree with him. Order accordingly. The present contempt proceedings are dismissed. Notices discharged. Liberty is granted to the petitioner to seek redressal of his grievance against the order purported to have been passed by the



respondents in compliance of the Tribunal's directions dated 24.08.2005 in  
OA-2546/2004 in appropriate proceedings in accordance with law.

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*Chitra Chopra*  
(Chitra Chopra)  
Member(A)

*M.A. Khan*  
(M.A. Khan)  
Vice-Chairman(J)

*/v/v/*